

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O. A. No / 368 of 1991

New Delhi, this the 26th day of May, 1995.

HON'BLE MR J.P. SHARMA, MEMBER(J).

HON'BLE MR B.K. SINGH, MEMBER(A).

Dr. S. C. Mehta,
Son of Shri Shanti Sarup Mehta,
Demonstrator in Pharmacology,
Lady Hardings Medical College, New Delhi.

(None appeared)

... ... Applicant.

vs.

1. Union of India,
through the Secretary,
Ministry of Health & Family Welfare,
Nirman Bhavan,
New Delhi.

2. The Director General of Health Services,
Nirman Bhavan,
New Delhi.

..... Respondents.

(None appeared).

ORDER(oral)

(J.P. SHARMA, Member(J))

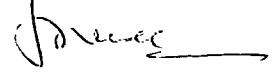
This application has been filed by the petitioner seeking redressal for the grant of pay on the principle of 'equal pay for equal work' and for quashing the order dated 27th March, 1991 where the Ministry of health and family welfare has stated that the existing pay scale of Rs. 1640-2900 for the post of Demonstrator (None Medical) is adequate. Parity between demonstrators (None Medical) and Demonstrators (Medical) of the two posts and educational qualifications required appointment to the posts is not justified.

The respondents also contested this

relief but none is present on behalf of the parties. However, we find that 5th Pay Commission is in process for the grant of revised pay scales to the Central Government Employees, as such the pay scales, which are to be given to the Central Government employees are under consideration of the 5th Pay Commission.

Thus the application has become infructuous and also none has appeared, therefore, the application is dismissed having been infructuous and for non-prosecution and default.


(B.K. Singh)
Member (A)


(J.P. Sharma)
Member (J)

/sds/